

MR. CHAIRMAN: The hon. Member may continue next time.

HALF-AN-HOUR DISCUSSION

AMENDMENT OF CONSTITUTION IN ORDER  
TO LOWER THE VOTING AGE

MR. CHAIRMAN: We now take up the Half-an-hour Discussion.

Shri C. K. Chandrappan.

The spirit of what you are going to say was discussed earlier. So, you be brief.

SHRI S. M. BANERJEE (Kanpur). Our contention is that they might accept it.

SHRI ATAL BIHARI VAJPAYEE (Gwalior). An ally of the ruling party!

SHRI C. K. CHANDRAPPAN (Teltcheri). Before going into the details of the matter, I would make a request to the hon. Minister not to give another evasive reply to this question because in August 1972 I myself had raised this question in the House by way of Half-An-Hour Discussion. As it is known to you, half-an-hour discussions are raised when Ministers give evasive answers. To a question whether there was any proposal before the Government to reduce the voting age, the Minister had answered that such proposals were under consideration, and when an half-an-hour discussion was raised, again the hon. Minister gave the same reply, a very brief but the same reply. But I would like to tell him that, in 1971, when his party faced the electorate in this country, they had made a promise that they would reduce the voting age to 18. You may remember, in 1967 when his party had been reduced to a minority in nine States in the country, analysing the election results the Prime Minister, Shrimati Indira Gandhi, said that one of the several reasons

for the defeat of the Congress was the disenchantment of young people and they would try to do something to rectify this. In 1971 they got, as they always put it, the massive support of the young people. And those young people who supported them naturally expected that they would be given a right to have a say in the future of the country. But that has been denied.

To reject one of the arguments put forward by Mr. Vajpayee, the hon. Minister had quoted the recommendation of a Joint Committee on amendments to Election Commission. He had quoted the recommendation to reject Mr. Vajpayee's proposal. But the same Committee has recommended

‘Having considered both the above viewpoints, the Committee decided that the voting age should be reduced from 21 to 18 years’

The Committee, therefore, recommended that article 326 of the Constitution might be amended accordingly. I would just ask him whether he is ready to accept that proposal of the Committee, because that Committee's recommendation was cited as something holy to reject Mr. Vajpayee's proposal.

Then the petitions Committee of the Fourth Lok Sabha also had recommended that voting right should be given at the age of 18.

I had been hearing the discussion which was taking place in the House on Mr. Vajpayee's Resolution when this point was also raised. Several members said that something very dangerous would happen if people were allowed to vote at the age of 18. It has been said that they are students at that age, they will not be able to study and all that. My hon. friend, Mr. Daga, has pointed out that at the age of 18, they are students and their studies would be affected.

What is the percentage of such students in the country? It is very small. Even after 25 years of independence, most of the people do not have the fortune of being in the schools upto the age of 18. So, don't worry about the students. The question today is whether you are going to accept certain realities which have been accepted more or less the world over. That is, the young people today want a greater say. They want to have a greater say on all matters, they want to have a direct participation and they do not want any more to be treated in a patronising manner. And when the Government say that young people are behaving in an irresponsible manner this is one of the ways by which you can share your responsibility with the young people. You can take them into confidence and you can give them certain right and you have also to accept the fact that in the present age, due to technological developments, due to spread of mass media, communications, etc., the young people today are not like the young people of the olden days; they are more enlightened, more educated, more conscious of their right and they want that their right should be accepted.

I will not make a long speech. We often cite the example of Britain, the Mother of Parliaments. In Britain two elections were held, that is, the recent election and the election before, on the basis of 18-year voting right. In the United States 18-year voting right has been granted. Our two neighbours, Bangladesh (where conditions are more or less similar to ours), and Ceylon have granted 18-year voting right.

I want a categorical answer from the hon. Minister. He was whispering to me that more or less the same answer I will get. I want to tell you of one thing. If you are today denying it, it is not like the denial of 1972. 'There is a different' context and meaning. Now the Election

Commission is in the midst of delimitation. They have appointed Committees and work is going on. If your intention is not to bluff young people, if your intention is that you will consider and do something, this is the time for you to grant voting rights. If you want it after a year or so, it is not practical for you to implement it in 1976. So, I will take it, if he denies now or if he says, it is under consideration, or many things are to be discussed, I would beg to submit to him, that it is not as an academic matter that I am raising this thing. If you say like that, you should remember, by that statement you are completing the betrayal of the young people which you have been doing for the last few years. I think it will not be pardoned and I would like to strike a note of warning, that there is going to be a very powerful united movement of the young people in this country which will be massive, which will be militant, they will adopt whichever course they may like for achieving this right before the 1976 elections.

So, taking all these into account, I would request the hon. Minister to say 'yes' or 'no'; let us be quite clear about it.

श्री मन्मथ चन्द डागा (पाली) : सभापति महोदय, युवक स्वभाव से आदर्शवादी होता है और वह न्याय का हिमायती होता है। जो बातें आप की जॉइंट कमेटी ने तय कर ली हैं और इलेक्शन कमीशन ने उस को बारबर टालने की कोशिश की है, तो जो युवक का हौसला उभरा है, उन के दिमाग में नई बात आयी है, आप दे दें तो अच्छा है, नहीं तो ले लेंगे। अच्छा हो आप कह दीजिए, नहीं तो अधिकार वह मांग लेंगे। तो शोभा इस में होगी कि हां कह दें या कुछ टाइम दे दें। अगर मना कर देंगे तो दुनिया के तमाम लोग कहेंगे कि हमारे जवानों की जो इच्छायें उभरी हैं और विद्यार्थी लोकतन्त्र में हिस्सा लेना चाहते हैं और न्याय की हिमायती करना

चाहते हैं, उस बात को आप क्यों रोकना चाहते हैं। यह देश में बडती हुई बात है, और आप ने रोक दिया तो वह भागे भा जायगे। अच्छा होगा आप वह द कि हम कर देने जल्दी से जल्दी। मना मत करना।

सभापति महोदय : मंत्री जी, आप मेरी भी एक शका का जवाब दे दे अपने जवाब में और वह यह कि यदि एक युवक सेना में भर्ती होकर 18 साल की उम्र में देश के लिये कुर्बान हो सकता है, यदि वह शादी कर के 18 साल की उम्र में पिन भी हो सकता है कानून को दृष्टि से, तो क्या वह मतदाता ही हो सकता ? आप को इस के बारे में क्या कहना है ?

विधि म्याग और कंपनी कार्य मन्त्रालय में राज्य मंत्री (श्री नीतिराज सिंह चौधरी) . सभापति महोदय सब से पहले प्रस्तावक महोदय न जो बात कही उन्हें एक गलतफहमी है उस को में दूर करना चाहता हूँ। उन्हो ने कहा है कि डी-लिमिटेशन कमीशन अभी काम कर रहा है और यह ऐसा अवसर है जब शासन का अपना निर्णय कर लेना चाहिये क्योंकि कास्टीट्यूट्रीय का डी-लिमिटेशन हो गया व. हो जाने के बाद अगर फंसस हुआ तो 1976 के चुनाव में गड़बड़ी होगी हो नहीं सकेगा। मैं कहना चाहता हूँ कि डीलिमिटेशन बोटस की सख्या पर डिपेंड नहीं करता, बल्कि वह जनसख्या पर मन्हसर है। आज जो डीलिमिटेशन कमीशन कर रहा जो क नू, दोनो सदनों ने बनाया है उस में जो डीलिमिटेशन होगा वह पोपुलेशन जनसख्या के आधार पर होगा। उस में युवक भी रहेंगे बच्चे भी रहेंगे बूढ़े भी रहेंगे फिर सब ल आयगा बोटर्स लिस्ट का कि बोटर कौन है। इस के लिए जौइंट कमेटी ने एक व्यवस्था की है। अभी यह होता था साल में पहली जनवरी एसी तारीख था, जिसके आधार पर सारी बोटर्स लिस्ट बनाई जाती थी। अब जो बिल है उसमें सुझाव है साल में पहली जनवरी पहली अप्रैल पहली जुलाई और पहली सितम्बर सब लिफाइन डेट होगी जिस के आधार पर मेजा बोटर्स लिस्ट बदली जायगी। तो अगर

शासन ने आज यह फैसला लिया था आज नहीं कुछ समय बाद लिया तो जिस समय लेगा उस के बाद में जो भी पहली तारीख इन चार में से आयगी उस के आधार पर मतदाता सूचियों में परिवर्तन हो जायगा और उस के बाद जो चुनाव होंगे वह उसी आधार पर होंगे इसलिये इस बिना के ऊपर कोई मन में शुबहा रखना ठीक नहीं है कि डीलिमिटेशन होने के बाद अगर शासन ने निर्णय लिया तो यह बान नहीं हो सकेगी।

अब रही बात यह कि शासन इस के बारे में क्या फैसला कर रहा है ? यह बात जैसा मैं ने पहले भी जवाब में कहा था और पहले 1972 में आधे घंटे की चर्चा में जो कहा था वही परिस्थिति आज है। बान सही है आप ने जो बात कही उस को मैं बिल्कुल मानता हूँ स्वीकार करता हूँ जो ड गा जी ने कहा और माननीय चन्द्रपन ने कहा उन सब को मैं स्वीकार करता हूँ और व्यक्तिगत रूप से एक कदम आगे जाता हूँ। पर जब करना होता तो कुछ कठिनाइया होती है उनको हल करना पड़ता है। बिना उन को हल किये कोई फैसला कर लेना कोई अकलमन्दी की बात नहीं है।

यह बात मही हूँ जैसा अभी कहा गया कि कुछ देशों ने ब गला दश और सीलोन ने 18 साल की उम्र के लोगों को वोट देने का अधिकार दे दिया है। यह भी ठीक है कि यू० के० और यू० एस० २० में भी दिय गया है। पर यह बात न भले कि यू० के० और यू० एस० ए० में 100 साल बाद यह अधिकार आया। अगर इस आधार पर हम यह ही कह सकते कि हम भी 100 साल बाद देंगे बल्कि हम को तैज चलन पड़ेगा। यू० के० में लैडी कमेटी को बनाई गई थी 1965 में उसने अपनी सिफारिश दी उस के बाद स्पीकर्स कानफरेंस ने 1968 में रिफरेंडम दिये उस के बाद यू० के० ने 18 साल से ऊपर बालो को वोट देने का अधिकार दिया था। यही प्रक्रिया यू० एस० ए० की भी है। हमारे

यहाँ मैं सन इस पर विचार कर रहा हूँ उसमें क्या क्या बातें आयेंगी जिन को इम्प्लीमेंट करना है उनसे राय ली है उन्होंने अपनी राय दी है। जो करना है उन सब पर विचार कर के उस के ऊपर फैसला किया जायगा।

मैंने जो कहा मैं आप से एक कदम आगे हूँ मैं इस भावना को मानता हूँ और व्यक्तिगत रूप से इस से सहमत हूँ कि ऐसा होना चाहिये। पर मैंने जैसा कहा कि कठिनाइयाँ हैं और जब तक उन को हल न कर लिया जाय।

सभापति महोदय . कठिनाइयाँ किस स्वरूप में हैं ? कानूनी या व्यावहारिक ?

श्री नीतिराज सिंह चौधरी : जी नहीं। कानूनी तो इतनी है कि सिर्फ़, आर्टिकल 326 को अमल करना पड़ेगा। और बाकी उन को अमल में लाने के लिये क्या क्या करना होगा यह देखना है।

SHRI C. K. CHANDRAPPAN We can understand that if the hon. Minister will tell us that the difficulties which the Government is facing now will be overcome before 1976.

SHRI NITIRAJ SINGH CHAUDHARY: As I have already said, the hon Member had expressed a doubt that if a decision were taken later after the delimitation ..

SHRI C K CHANDRAPPAN: I am convinced of that point So, let him not repeat it Will he take a decision before 1976? That is my simple question

SHRI NITIRAJ SINGH CHAUDHARY It would not be proper for me to make that commitment, but I say that Government are actively considering this matter and a decision would be taken as soon as the difficulties are solved.

MR CHAIRMAN: So, he says that it is capable of being taken before?  
18.30 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Monday, March 18, 1974/Phalguna 27, 1895 (Saka)*